

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Monday, December 2, 2024/Agrahayana 11, 1946 (Saka)

No. 27

11.00 A.M

1. Starred Questions

Starred Question No.81 was orally answered.

*(Due to interruptions, Lok Sabha adjourned at 11.05 A.M.
and re-assembled at 12.00 Noon)*

Replies to Starred Question Nos. 82 - 100 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 921 – 1150 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The Minister of Culture; and Minister of Tourism (Shri Gajendra Singh Shekhawat) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the North Central Zone Cultural Centre, Prayagraj, for the year 2022-2023, alongwith Audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Central Zone Cultural Centre, Prayagraj, for the year 2022-2023.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (i) A copy of the Annual Report (Hindi and English versions) of the South Central Zone Cultural Centre, Nagpur, for the year 2022-2023, alongwith audited accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the South Central Zone Cultural Centre, Nagpur, for the year 2022-2023.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

The Minister of State (Independent Charge) of the Ministry of Skill Development and Entrepreneurship; and Minister of State in the Ministry of Education (Shri Jayant Chaudhary) laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of Samagra Shiksha Odisha, (Odisha School Education Programme Authority), Bhubaneswar, for the year 2023-2024, alongwith Audited accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha Odisha, (Odisha School Education Programme Authority), Bhubaneswar, for the year 2023-2024.

The Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (a) (i) Review by the Government of the working of the Security Printing and Minting Corporation of India Limited, New Delhi, for the year 2023-2024.
 - (ii) Annual Report of the Security Printing and Minting Corporation of India Limited, New Delhi, for the year 2023-2024, alongwith Audited accounts and comments of the Comptroller and Auditor General thereon.

- (b) (i) Review by the Government of the working of the National Insurance Company Limited, New Delhi, for the year 2023-2024.
- (ii) Annual Report of the National Insurance Company Limited, New Delhi, for the year 2023-2024, alongwith Audited accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the United India Insurance Company Limited, Chennai, for the year 2023-2024.
- (ii) Annual Report of the United India Insurance Company Limited, Chennai, for the year 2023-2024, alongwith Audited accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the General Insurance Corporation of India, Mumbai, for the year 2023-2024.
- (ii) Annual Report of the General Insurance Corporation of India, Mumbai, for the year 2023-2024, alongwith Audited accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the IFCI Limited, New Delhi, for the year 2023-2024.
- (ii) Annual Report of the IFCI Limited, New Delhi, for the year 2023-2024, alongwith Audited accounts and comments of the Comptroller and Auditor General thereon.
- (f) A copy of Annual Report of the Goods and Services Tax Network, New Delhi, for the year 2023-2024, alongwith Audited accounts and comments of the Comptroller and Auditor General thereon alongwith an explanatory memorandum.
- (g) (i) Review by the Government of the working of the New India Assurance Company Limited, Mumbai, for the year 2023-2024.
- (ii) Annual Report of the New India Assurance Company Limited, Mumbai, for the year 2023-2024, alongwith Audited accounts and comments of the Comptroller and Auditor General thereon.

- (h) (i) Review by the Government of the working of the Oriental Insurance Company Limited, New Delhi, for the year 2023-2024.
- (ii) Annual Report of the Oriental Insurance Company Limited, New Delhi, for the year 2023-2024, alongwith Audited accounts and comments of the Comptroller and Auditor General thereon.
- (i) (i) Review by the Government of the working of the Industrial Investment Bank of India Limited (Voluntary winding up of IIBI to the Equity shareholders), Kolkata, for the Quarter ended 30.06.2024.
- (ii) Liquidator's Report on the Industrial Investment Bank of India Limited (Voluntary winding up of IIBI to the Equity shareholders), Kolkata, for the Quarter ended from 01.04.2024 to 30.06.2024, alongwith Audited accounts and comments of the Comptroller and Auditor General thereon.
- (j) (i) Review by the Government of the working of the Industrial Investment Bank of India Limited (Voluntary winding up of IIBI to the Equity shareholders), Kolkata, for the Quarter ended 30.09.2024.
- (ii) Liquidator's Report on the Industrial Investment Bank of India Limited (Voluntary winding up of IIBI to the Equity shareholders), Kolkata, for the Quarter ended from 01.07.2024 to 30.09.2024, alongwith Audited accounts and comments of the Comptroller and Auditor General thereon.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Arun Jaitley National Institute of Financial Management, Faridabad, for the year 2023-2024.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Arun Jaitley National Institute of Financial Management, Faridabad, for the year 2023-2024.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Housing Bank, New Delhi, for the year 2023-2024, alongwith audited accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Housing Bank, New Delhi, for the year 2023-2024.
- (4)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Pension Fund Regulatory and Development Authority, New Delhi, for the year 2023-2024, alongwith Audited accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pension Fund Regulatory and Development Authority, New Delhi, for the year 2023-2024.
- (5)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Finance and Policy, New Delhi, for the year 2023-2024, alongwith Audited accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Public Finance and Policy, New Delhi, for the year 2023-2024.
- (6) A copy each of the following Notifications (Hindi and English versions) under Section 166 of the Central Goods and Service Tax Act, 2017:-
 - (i) S.O.4253(E) published in Gazette of India dated 27th September, 2024, together with an explanatory memorandum notifying the provisions of Finance (No. 2) Act, 2024.
 - (ii) S.O.4268(E) published in Gazette of India dated 30th September, 2024, together with an explanatory memorandum notifying the Principal Bench of GST Appellate Tribunal to hear cases of anti profiteering.
 - (iii) S.O.4269(E) published in Gazette of India dated 30th September, 2024, together with an explanatory memorandum notifying under Section 171 of CGST Act to provide for the sunset date.
 - (iv) The Central Goods and Services (Second Amendment) Rules, 2024 published in Notification No. G.S.R.626(E) in Gazette of India dated 8th October, 2024, together with an explanatory memorandum.

- (v) S.O.4372(E) published in Gazette of India dated 8th October, 2024, together with an explanatory memorandum notifying date under sub-section (1) of Section 128A of CGST Act.
- (vi) S.O.4373(E) published in Gazette of India dated 8th October, 2024, together with an explanatory memorandum seeking to notify the special procedure under section 148 of the CGST Act.
- (vii) S.O.4374(E) published in Gazette of India dated 8th October, 2024, together with an explanatory memorandum seeking to provide waiver of late fee for late filing of NIL FORM GSTR-7.
- (viii) G.S.R.628(E) published in Gazette of India dated 9th October, 2024, together with an explanatory memorandum seeking to amend Notification No. 5/2017-Central Tax dated 19.06.2017.
- (ix) G.S.R.629(E) published in Gazette of India dated 9th October, 2024, together with an explanatory memorandum seeking to amend Notification No. 50/2018-Central Tax dated 13.09.2018.
- (x) G.S.R.713(E) published in Gazette of India dated 18th November, 2024, together with an explanatory memorandum seeking extension of due date for filing of return in FORM GSTR-3B for the month of October, 2024 for the persons registered in the state of Maharashtra and Jharkhand.
- (xi) G.S.R.611(E) published in Gazette of India dated 8th October, 2024, together with an explanatory memorandum making certain amendments in the Notification No 01/2017 – Central Tax (Rate) dated 28.06.2017.
- (xii) G.S.R.614(E) published in Gazette of India dated 8th October, 2024, together with an explanatory memorandum making certain amendments in the Notification No 04/2017 – Central Tax (Rate) dated 28.06.2017.

- (xiii) G.S.R.617(E) published in Gazette of India dated 8th October, 2024, together with an explanatory memorandum making certain amendments in the Notification No 11/2017 – Central Tax (Rate) dated 28.06.2017.
 - (xiv) G.S.R.620(E) published in Gazette of India dated 8th October, 2024, together with an explanatory memorandum making certain amendments in the Notification No 12/2017 – Central Tax (Rate) dated 28.06.2017.
 - (xv) G.S.R.623(E) published in Gazette of India dated 8th October, 2024, together with an explanatory memorandum making certain amendments in the Notification No 13/2017 – Central Tax (Rate) dated 28.06.2017.
- (7) A copy each of the following Notifications (Hindi and English versions) under Section 24 of the Union Territory Goods and Service Tax Act, 2017:-
- (i) G.S.R.612(E) published in Gazette of India dated 8th October, 2024, together with an explanatory memorandum seeking to amend Notification No. 01/2017- Union Territory Tax (Rate), dated 28.06.2017.
 - (ii) G.S.R.615(E) published in Gazette of India dated 8th October, 2024, together with an explanatory memorandum seeking to amend Notification No. 04/2017- Union Territory Tax (Rate), dated 28.06.2017.
 - (iii) G.S.R.618(E) published in Gazette of India dated 8th October, 2024, together with an explanatory memorandum seeking to amend Notification No. 11/2017- Union Territory Tax (Rate), dated 28.06.2017.
 - (iv) G.S.R.621(E) published in Gazette of India dated 8th October, 2024, together with an explanatory memorandum seeking to amend Notification No. 12/2017- Union Territory Tax (Rate), dated 28.06.2017.

- (v) G.S.R.624(E) published in Gazette of India dated 8th October, 2024, together with an explanatory memorandum seeking to amend Notification No. 13/2017- Union Territory Tax (Rate), dated 28.06.2017.
- (vi) The Union Territory Goods and Services Tax (Ladakh) Rules, 2024 published in Notification No. G.S.R.631(E) in Gazette of India dated 9th October, 2024, together with an explanatory memorandum.
- (8) A copy each of the following Notifications (Hindi and English versions) under Section 24 of the Integrated Goods and Service Tax Act, 2017:-
- (i) G.S.R.613(E) published in Gazette of India dated 8th October, 2024, together with an explanatory memorandum seeking to amend Notification No. 01/2017 – Integrated Tax (Rate) dated 28.06.2017.
- (ii) G.S.R.616(E) published in Gazette of India dated 8th October, 2024, together with an explanatory memorandum seeking to amend Notification No. 04/2017 – Integrated Tax (Rate) dated 28.06.2017.
- (iii) G.S.R.619(E) published in Gazette of India dated 8th October, 2024, together with an explanatory memorandum seeking to amend Notification No. 08/2017 – Integrated Tax (Rate) dated 28.06.2017.
- (iv) G.S.R.622(E) published in Gazette of India dated 8th October, 2024, together with an explanatory memorandum seeking to amend Notification No. 09/2017 – Integrated Tax (Rate) dated 28.06.2017.
- (v) G.S.R.625(E) published in Gazette of India dated 8th October, 2024, together with an explanatory memorandum seeking to amend Notification No. 10/2017 – Integrated Tax (Rate) dated 28.06.2017.
- (9) A copy of the Notification No. S.O.3161(E) (Hindi and English Version) published in Gazette of India dated 06th August, 2024, together with an explanatory memorandum seeking to notify sections 11 to 13 of the Finance Act (No.1) 2024, issued under sub-section (2) of Section 1 of the said Act.

(10) A copy each of the following Annual Reports and Accounts (Hindi and English versions) of the Regional Rural Banks for the year ended the 31st March, 2024 together with Auditor's Report thereon:-

- (i) Andhra Pradesh Grameena Vikas Bank, Hanumankonda
- (ii) Andhra Pragathi Grameena Bank, Kadapa
- (iii) Arunachal Pradesh Rural Bank, Naharlagun
- (iv) Aryavart Bank, Lucknow
- (v) Assam Gramin Vikash Bank, Guwahati
- (vi) Bangiya Gramin Vikash Bank, Berhampore
- (vii) Baroda Gujarat Gramin Bank, Vadodara
- (viii) Baroda Rajasthan Kshetriya Gramin Bank, Ajmer
- (ix) Baroda U.P. Bank, Gorakhpur
- (x) Chaitanya Godavari Grameena Bank, Guntur
- (xi) Chhattisgarh Rajya Gramin Bank, New Raipur
- (xii) Dakshin Bihar Gramin Bank, Patna
- (xiii) Ellaquai Dehati Bank, Srinagar
- (xiv) Himachal Pradesh Gramin Bank, Mandi
- (xv) J&K Grameen Bank, Jammu
- (xvi) Jharkhand Rajya Gramin Bank, Ranchi
- (xvii) Karnataka Gramin Bank, Ballari
- (xviii) Karnataka Vikas Grameena Bank, Dharwad
- (xix) Kerala Gramin Bank, Thiruvananthapuram
- (xx) Madhya Pradesh Gramin Bank, Patna
- (xxi) Madhyanchal Gramin Bank, Sagar
- (xxii) Maharashtra Gramin Bank, Chhatrapati Sambhajinagar
- (xxiii) Manipur Rural Bank, Imphal
- (xxiv) Meghalaya Rural Bank, Shillong
- (xxv) Mizoram Rural Bank, Aizawl
- (xxvi) Nagaland Rural Bank, Kohima
- (xxvii) Odisha Gramya Bank, Bhubaneswar

- (xxviii) Paschim Banga Gramin Bank, Howrah
- (xxix) Prathama U.P. Gramin Bank, Moradabad
- (xxx) Puduvai Bharthiar Grama Bank, Puducherry
- (xxxi) Punjab Gramin Bank, Kapurthala
- (xxxii) Rajasthan Marudhara Gramin Bank, Jodhpur
- (xxxiii) Saptagiri Grameena Bank, Chittoor
- (xxxiv) Sarva Haryana Gramin Bank, Rohtak
- (xxxv) Saurashtra Gramin Bank, Rajkot
- (xxxvi) Tamil Nadu Grama Bank, Salem
- (xxxvii) Telangana Grameena Bank, Hyderabad
- (xxxviii) Tripura Gramin Bank, Agartala
- (xxxix) Utkal Grameen Bank, Bolangir
- (xl) Uttarbanga Kshetriya Gramin Bank, Cooch Behar
- (xli) Uttar Bihar Gramin Bank, Muzaffarpur
- (xlii) Uttarakhand Gramin Bank, Dehradun
- (xlili) Vidharbha Konkan Gramin Bank, Nagpur

(11) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-

- (i) G.S.R.503(E) published in Gazette of India dated 16th August, 2024, together with an explanatory memorandum making certain amendments in the Notification No. 18/2022- Central Excise, dated 19th July, 2022.
- (ii) G.S.R.525(E) published in Gazette of India dated 30th August, 2024, together with an explanatory memorandum making certain amendments in the Notification No. 18/2022- Central Excise, dated 19th July, 2022.
- (iii) G.S.R.532(E) published in Gazette of India dated 2nd September, 2024, together with an explanatory memorandum making certain amendments in the Notification No. 18/2022- Central Excise, dated 19th July, 2022.

- (iv) G.S.R.533(E) published in Gazette of India dated 2nd September, 2024, together with an explanatory memorandum making certain amendments in the Notification No. 04/2022- Central Excise, dated 30th June, 2022.
 - (v) G.S.R.534(E) published in Gazette of India dated 2nd September, 2024, together with an explanatory memorandum making certain amendments in the Notification No. 10/2022- Central Excise, dated 30th June, 2022.
 - (vi) G.S.R.575(E) published in Gazette of India dated 17th September, 2024, together with an explanatory memorandum making certain amendments in the Notification No. 18/2022- Central Excise, dated 19th July, 2022.
 - (vii) G.S.R.664(E) published in Gazette of India dated 24th October, 2024, together with an explanatory memorandum making certain amendments, mentioned therein, in the Chapter 27 of the Fourth Schedule to the Central Excise Act, 1944.
 - (viii) G.S.R.667(E) published in Gazette of India dated 28th October, 2024, together with an explanatory memorandum making certain amendments in the Notification No. 11/2017- Central Excise, dated 30th June, 2017.
- (12) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 9A of the Customs Tariff Act, 1975:-
- (i) G.S.R.516(E) published in Gazette of India dated 23rd August, 2024, together with an explanatory memorandum seeking to continue levy of antidumping duty on "Chlorinated Polyvinyl Chloride Resin (CPVC) whether or not further processed into compound" imported from China PR and Korea RP, for 5 years pursuant to Sunset Review Final Findings issued by DGTR.

- (ii) G.S.R.598(E) published in Gazette of India dated 27th September, 2024, together with an explanatory memorandum seeking seeks to impose definitive anti- dumping duty on imports of "Isobutylene-Isoprene Rubber (IIR)" originating in or exported from China PR, Russia, Saudi Arabia, Singapore and USA for a period of five years on recommendation of DGTR.
- (iii) G.S.R.599(E) published in Gazette of India dated 27th September, 2024, together with an explanatory memorandum seeking to impose Anti-Dumping duty on "Anodized Aluminium Frames for Solar Panels/Modules" originating in or exported from China PR, for period of 5 years, in pursuance of fresh final findings issued by DGTR.
- (iv) G.S.R.651(E) published in Gazette of India dated 21st October, 2024, together with an explanatory memorandum seeking to levy anti-dumping duty on imports of "Unframed Glass Mirror" from China PR for a period of 5 years from the date of notification.
- (v) G.S.R.655(E) published in Gazette of India dated 22nd October, 2024, together with an explanatory memorandum seeking to levy of anti-dumping duty on "Thermoplastic Polyurethane (TPU)" imported from China PR for 5 years pursuant to final findings issued by DGTR.
- (vi) G.S.R.657(E) published in Gazette of India dated 22nd October, 2024, together with an explanatory memorandum seeking to levy of anti-dumping duty on "Cellophane Transparent Film" imported from China PR for 5 years pursuant to Final Findings issued by DGTR.
- (vii) G.S.R.658(E) published in Gazette of India dated 22nd October, 2024, together with an explanatory memorandum seeking to levy of anti-dumping duty on "Sulphur Black" imported from China PR for 5 years pursuant to Final Findings issued by DGTR.

- (viii) G.S.R.659(E) published in Gazette of India dated 22nd October, 2024, together with an explanatory memorandum seeking to levy of anti-dumping duty on "Isopropyl Alcohol" imported from China PR for 5 years pursuant to Final Findings issued by DGTR.
- (ix) G.S.R.683(E) published in Gazette of India dated 04th November, 2024, together with an explanatory memorandum seeking to impose anti-dumping duty on "Welded Stainless-Steel Pipes and Tubes" originating in or exported from Thailand and Vietnam, for a period of 5 years, in pursuance of fresh final findings issued by DGTR.
- (x) G.S.R.695(E) published in Gazette of India dated 11th November, 2024, together with an explanatory memorandum seeking to levy of anti-dumping duty on "Epichlorohydrin" imported from China PR, Korea RP and Thailand, for 5 years pursuant to Final Findings issued by DGTR.
- (xi) G.S.R.559(E) published in Gazette of India dated 10th September, 2024, together with an explanatory memorandum seeking to impose Countervailing Duty on "Welded Stainless Steel Pipes and Tubes" originating in or exported from China PR and Vietnam, for a further of 5 years in pursuance of final findings issued by (DGTR).
- (xii) G.S.R.562(E) published in Gazette of India dated 11th September, 2024, together with an explanatory memorandum seeking to continue levy of Countervailing Duty on Atrazine Technical originating in or exported from China PR, for of 5 years pursuant to Sunset Review Final Findings issued by (DGTR).
- (xiii) G.S.R.608(E) published in Gazette of India dated 4th October, 2024, together with an explanatory memorandum seeking to extend the levy of countervailing duty on imports of "Continuous Cast Copper Wire Rod" originating in or exported from Indonesia, Malaysia, Thailand and Vietnam till 7th July, 2025.

(13) A copy each of the following Notifications (Hindi and English versions) under Section 159 of the Customs Act, 1962:-

- (i) G.S.R.546(E) published in Gazette of India dated 6th September, 2024, together with an explanatory memorandum seeking to rescind Notification No. 26/2011-Customs dated 1st March, 2011.
- (ii) G.S.R.573(E) published in Gazette of India dated 13th September, 2024, together with an explanatory memorandum seeking to amend six notifications mentioned therein.
- (iii) G.S.R.600(E) published in Gazette of India dated 27th September, 2024, together with an explanatory memorandum seeking to amend Notification No. 27/2011-Customs dated 1st March, 2011.
- (iv) G.S.R.604(E) published in Gazette of India dated 30th September, 2024, together with an explanatory memorandum seeking to amend various customs notifications in order to align the HS Codes of the said Notifications with the Finance Act, 2024, with effect from 01.10.2024.
- (v) G.S.R.660(E) published in Gazette of India dated 22nd October, 2024, together with an explanatory memorandum seeking to amend Notification No. 27/2011-Customs dated 1st March, 2011.
- (vi) G.S.R.705(E) published in Gazette of India dated 13th November, 2024, together with an explanatory memorandum seeking to amend condition No 48 of Notification No. 50/2017-Customs dated 30th June, 2017.
- (vii) The Sea Cargo Manifest and Transshipment (Third Amendment) Regulations, 2024 published in Notification No. G.S.R.531(E) in Gazette of India dated 31st August, 2024, together with an explanatory memorandum and Corrigendum thereto published in Notification No. G.S.R. 536(E) dated 04th September, 2024.
- (viii) G.S.R. 663(E) published in Gazette of India dated 23rd October, 2024 together with an explanatory memorandum issuing direction in respect of customs duty to be levied on "Simply Sawm Diamonds".

- (ix) The Sea Cargo Manifest and Transshipment (Fourth Amendment) Regulations, 2024 published in Notification No. G.S.R. 679(E) in Gazette of India dated 30th October, 2024, together with an explanatory memorandum.
 - (x) G.S.R. 517(E) published in Gazette of India dated 23rd August, 2024 together with an explanatory memorandum amending Notification No 77/2023-Customs (N.T) dated 20.10.2023.
- (14) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1992:-
- (i) Notification No. SEBI/LAD-NRO/GN/2024/195 published in Gazette of India dated 26th July, 2024, appointing the 1st day of November, 204 as the date on which the Securities and Exchange Board of India (Prohibition of Insider Trading) (Amendment) Regulations, 2022 shall come into force.
 - (ii) The Securities and Exchange Board of India (Research Analysts) (Second Amendment) Regulations, 2024 published in Notification No. SEBI/LAD-NRO/GN/2024/199 in Gazette of India dated 21st August, 2024.
 - (iii) The Securities and Exchange Board of India (Intermediaries) (Amendment) Regulations, 2024 published in Notification No. SEBI/LAD-NRO/GN/2024/201 in Gazette of India dated 29th August, 2024.
- (15) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1992 and sub-section (3) of Section 31 of the Securities Contracts (Regulation) Act, 1956:-
- (i) The Securities Contracts (Regulation) (Stock Exchanges and Clearing Corporations) (Third Amendment), Regulations, 2024 published in Notification No. SEBI/LAD-NRO/GN/2024/196 in Gazette of India dated 30th July, 2024.

- (ii) The Securities Contracts (Regulation) (Stock Exchanges and Clearing Corporations) (Fourth Amendment), Regulations, 2024 published in Notification No. SEBI/LAD-NRO/GN/2024/202 in Gazette of India dated 29th August, 2024.
- (16) A copy of the Securities and Exchange Board of India (Depositories and Participants) (Second Amendment) Regulations, 2024 (Hindi and English versions) published in Notification No. SEBI/LAD-NRO/GN/2024/200 in Gazette of India dated 29th August, 2024, under Section 31 of the Securities and Exchange Board of India Act, 1992 and Section 27 of the Depository Act, 1996.
- (17) A copy each of the following Notifications (Hindi and English versions) under Section 29 of the International Financial Services Centres Authority Act, 2019:-
 - (i) The International Financial Services Centres Authority (Banking) (Amendment) Regulations, 2024 published in Notification No. IFSCA/GN/2024/004 in Gazette of India dated 11th July, 2024.
 - (ii) The International Financial Services Centres Authority (Board for Regulation and Supervision of Payment and Settlement Systems) Regulations, 2024 published in Notification No. IFSCA/GN/2024/005 in Gazette of India dated 18th July, 2024.
 - (iii) The International Financial Services Centres Authority (Listing) Regulations, 2024 published in Notification No. IFSCA/GN/2024/006 in Gazette of India dated 29th August, 2024.
 - (iv) The International Financial Services Centres Authority (Procedure for Authority Meetings) (Amendment) Regulations, 2024 published in Notification No. IFSCA/GN/2024/007 in Gazette of India dated 29th August, 2024.
 - (v) The International Financial Services Centres Authority (Investment by International Financial Services Centres Insurance Office) (Amendment) Regulations, 2024 published in Notification No. IFSCA/GN/2024/008 in Gazette of India dated 17th October, 2024.

- (vi) The International Financial Services Centres Authority (Payment and Settlement Systems) Regulations, 2024 published in Notification No. IFSCA/GN/2024/009 in Gazette of India dated 17th October, 2024.
 - (vii) The International Financial Services Centres Authority (Registration of Insurance Business) (Amendment) Regulations, 2024 published in Notification No. IFSCA/GN/2024/010 in Gazette of India dated 17th October, 2024.
 - (viii) The International Financial Services Centres Authority (Market Infrastructure Institutions) (Amendment) Regulations, 2024 published in Notification No. IFSCA/GN/2024/011 in Gazette of India dated 1st November, 2024.
- (18) A copy of the Notification No. G.S.R. 580(E) (Hindi and English versions) published in Gazette of India dated 19th September, 2024 together with an explanatory memorandum defining Heading 9802 in the First Schedule to the Customs Tariff Act, 1975 issued under sub-section (2) of Section 11A of the Customs Tariff Act, 1975.
- (19) A copy of the Notification No. G.S.R. 454(E) (Hindi and English Versions) published in Gazette of India dated 28th July, 2024 appointing Authority and Disciplinary/Appellate Authority for imposing penalty etc. for Group "B" and Group "C" posts in the Goods and Services Tax Appellate Tribunal (GSTAT) issued under the sub-rule (2) of rule 9, clause (b) of sub-rule (2) of the rule 12 and sub-rule 24 of the Central Civil Services (Classification, Control and Appeals) Rules, 1965.
- (20) A copy of the Prevention of Money-Laundering (Maintenance of Records) Amendment Rules, 2024 (Hindi and English versions) published in Notification No. G.S.R. 419(E) in Gazette of India dated 19th July, 2024 under Section 74 of the Prevention of Money Laundering Act, 2002.

- (21) A copy of the Direct Tax *Vivad se Vishwas* Rules, 2024 (Hindi and English versions) published in Notification No. G.S.R. 584(E) in Gazette of India dated 20th September, 2024 under sub-section (3) of Section 99 of the Finance (No.2) Act, 2024 together with an explanatory memorandum and Corrigendum thereto published Notification No G.S.R. 601(E) dated 27th September, 2024.
- (22) A copy each of the following Notifications (Hindi and English versions) under Section 296 of the Income-tax Act, 1961:-
- (i) The Income-tax Amendment (Seventh Amendment) Rules, 2024 published in Notification No. G.S.R. 638(E) published in Gazette of India dated 15th October, 2024, together with an explanatory memorandum.
 - (ii) The Income-tax (Eighth Amendment) Rules, 2024 published in Notification No. G.S.R. 639(E) in Gazette of India dated 15th October, 2024, together with an explanatory memorandum.
 - (iii) The Income-tax (Ninth Amendment) Rules, 2024 published in Notification No. G.S.R. 645(E) in Gazette of India dated 16th October, 2024 together with an explanatory memorandum.
- (23) A copy each of the following Notifications (Hindi and English versions) under Section 48 of the Foreign Exchange Management Act, 1999:-
- (i) The Foreign Exchange Management (Debt Instruments) (Third Amendment) Regulations, 2024 published in Notification No. FEMA.396(3)/2024-RB in Gazette of India dated 7th August, 2024.
 - (ii) The Foreign Exchange Management (Non-debt Instruments) (Fourth Amendment) Regulations, 2024 published in Notification No. S.O. 3492(E) in Gazette of India dated 16th August, 2024.
 - (iii) The Foreign Exchange Management (Compounding Proceedings) Rules, 2024 published in Notification No. G.S.R. 566(E) in Gazette of India dated 12th September, 2024.

The Minister of State in the Ministry of Environment, Forest and Climate Change; and Minister of State in the Ministry of External Affairs (Shri Kirtivardhan Singh) to lay on the Table:-

- (1) A copy of the Commission for Air Quality Management in National Capital Region and Adjoining Areas (Imposition, Collection and Utilization of Environmental Compensation for Stubble Burning) Amendment Rules, 2024 (Hindi and English versions) published in Notification No. G.S.R.690(E) in Gazette of India dated 6th November, 2024 under the sub-section (3) of Section 25 of the Commission for Air Quality Management in National Capital Region and Adjoining Areas Act, 2021.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (3) of Section 63 of the Water (Prevention and Control of Pollution) Act, 1974:-
 - (i) The Water (Prevention and Control of Pollution) (Manner of Holding Inquiry and Imposition of Penalty) Rules, 2024 published in Notification No. G.S.R.696(E) in Gazette of India dated 11th November, 2024.
 - (ii) G.S.R.703(E) published in Gazette of India dated 12th November, 2024 exempting certain categories of industrial plants, mentioned therein, from application of the provisions of sub-section (1) of Section 25 of the Water (Prevention and Control of Pollution) Act, 1974.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 53 of the Air (Prevention and Control of Pollution) Act, 1981:-
 - (i) The Air (Prevention and Control of Pollution) (Manner of Holding Inquiry and Imposition of Penalty) Rules, 2024 published in Notification No. G.S.R.701(E) in Gazette of India dated 12th November, 2024.
 - (ii) G.S.R.702(E) published in Gazette of India dated 12th November, 2024 exempting certain categories of industrial plants, mentioned therein, from application of the provisions of sub-section (1) of Section 21 of the Air (Prevention and Control of Pollution Act, 1981.

The Minister of State in the Ministry of Education; and Minister of State in the Ministry of Development of North Eastern Region (Shri Sukanta Majumdar) laid on the Table:-

- (1)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Senapati, Manipur, for the year 2023-2024.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, Senapati, Manipur, for the year 2023-2024, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Senapati, Manipur, for the year 2023-2024.
- (2)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Atal Bihari Vajpayee – Indian Institute of Information Technology and Management, Gwalior for the year 2023-2024.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology and Management, Gwalior, for the year 2023-2024, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Atal Bihari Vajpayee – Indian Institute of Information Technology and Management, Gwalior, for the year 2023-2024.
- (3)
 - (i) A copy of the Annual Report (Hindi and English versions) of the University of Delhi (Part-I,II & III), Delhi, for the year 2022-2023.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the University of Delhi, for the year 2022-2023, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the University of Delhi, Delhi, for the year 2022-2023.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Pune, for the year 2023-2024.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science Education and Research, Pune, for the year 2023-2024, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of Indian Institute of Science Education and Research, Pune, for the year 2023-2024.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Amritsar, for the year 2023-2024, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Amritsar, for the year 2023-2024.
- (7) (i) A copy each of the Annual Reports (Hindi and English versions) of the Central Tribal University of Andhra Pradesh, Vizianagaram, for the years 2019-2020, 2020-2021, 2021-2022 and 2022-2023.
- (ii) A copy each of the Annual Accounts (Hindi and English versions) of the Central Tribal University of Andhra Pradesh, Vizianagaram, for the years 2019-2020, 2020-2021, 2021-2022 and 2022-2023, together with Audit report thereon.
- (iii) A copy each of the Review (Hindi and English versions) by the Government of the working of the Central Tribal University of Andhra Pradesh, Vizianagaram for the years 2019-2020, 2020-2021, 2021-2022 and 2022-2023.

- (8) Four Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Pondicherry University, Puducherry for the year 2021-2022.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pondicherry University, Puducherry, for the year 2021-2022.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Andhra Pradesh, Anathapuramu, for the year 2022-2023, alongwith audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Andhra Pradesh, Anathapuramu, for the year 2022-2023.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi National Tribal University, Amarkantak, for the year 2022-2023.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indira Gandhi National Tribal University, Amarkantak for the year 2022-2023, alongwith audited accounts.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi National Tribal University, Amarkantak, for the year 2022-2023.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Guru Ghasidas Vishwavidyalaya University, Bilaspur, for the year 2022-2023.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Guru Ghasidas Vishwavidyalaya University, Bilaspur, for the year 2022-2023, alongwith audited accounts.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Guru Ghasidas Vishwavidyalaya University, Bilaspur for the year 2022-2023.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

The Minister of State in the Ministry of Corporate Affairs; and Minister of State in the Ministry of Road Transport and Highways (Shri Harsh Malhotra) laid on the Table :-

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 241 of the Insolvency and Bankruptcy Code Act, 2016:-
- (i) The Insolvency and Bankruptcy Board of India (Information Utilities) (Amendment) Regulations, 2024 published in Notification No. IBBI/2024-25/GN/REG114 in Gazette of India dated 13th August, 2024.
- (ii) The Insolvency and Bankruptcy Board of India (Inspection and investigation) (Amendment) Regulations, 2024 published in Notification No. IBBI/2024-25/GN/REG115 in Gazette of India dated 24th September, 2024.
- (iii) The Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) (Second Amendment) Regulations, 2024 published in Notification No. IBBI/2024-25/GN/REG116 in Gazette of India dated 24th September, 2024.
- (2) A copy each of the following Notifications (Hindi and English versions) under subsection (4) of Section 469 of the Companies Act, 2013:-
- (i) The Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Second Amendment Rules, 2024 published in Notification No. G.S.R.552(E) in Gazette of India dated 9th September, 2024.

- (ii) The Investor Education and Protection Fund Authority (Form of Annual Statement of Accounts) Amendment Rules, 2024 published in Notification No. G.S.R.607(E) in Gazette of India dated 4th October, 2024.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 64 of the Competition Act, 2002:-
 - (i) The Competition Commission of India (General) Regulations, 2024 published in Notification No. CCI/Reg-G.R./08/2024-25 in Gazette of India dated 17th September, 2024.
 - (ii) The Competition Commission of India (Combinations) Regulations, 2024 published in Notification No. F.No.CCI/CD/Comb.Reg./2024 in Gazette of India dated 9th September, 2024.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 63 of the Competition Act, 2002:-
 - (i) The Competition Commission of India (Salary, Allowances and other Terms and Conditions of Service of Chairperson and other Members) Amendment Rules, 2024 published in Notification No. G.S.R. 544(E) in Gazette of India dated 6th September, 2024.
 - (ii) The Competition (Minimum Value of Assets or Turnover) Rules, 2024 published in Notification No. G.S.R. 547(E) in Gazette of India dated 9th September, 2024.
 - (iii) The Competition (Criteria of Combination) Rules, 2024 published in Notification No. G.S.R. 548(E) in Gazette of India dated 9th September, 2024.
 - (iv) The Competition (Criteria for Exemption of Combinations) Rules, 2024 published in Notification No. G.S.R. 549(E) in Gazette of India dated 9th September, 2024.
- (5) A copy each of the following Notifications (Hindi and English versions) under Section 30B of the Chartered Accountants Act, 1949:-
 - (i) Annual Report and Audited Accounts of the Institute of Chartered Accountant of India for the year ending 31st March, 2024 published in

- Notification No. F.No.1-CA(5)/75/2024 in Gazette of India dated 27th September, 2024 together with a Corrigendum thereto published in Notification No. 1-CA(5)/75A/2024 dated 14th November, 2024.
- (ii) G.S.R.506(E) published in Gazette of India dated 16th August, 2024, making certain amendments in the Notification No. G.S.R.835(E) dated 4th November, 2015.
- (iii) S.O.4513(E) published in Gazette of India dated 15th October, 2024, making certain amendments in the Notification No. S.O.1591(E) dated 12th April, 2019.
- (6) A copy each of the following Notifications (Hindi and English versions) under Section 40 of the Cost and Works Accountants Act, 1959:-
- (i) G.S.R.642(E) published in Gazette of India dated 15th October, 2024, making certain amendments in the Notification No. G.S.R.741(E) dated 16th October, 2023.
- (ii) G.S.R.643(E) published in Gazette of India dated 15th October, 2024, making certain amendments in the Notification No. G.S.R.787(E) dated 15th October, 2015.
- (iii) Annual Report and Audited accounts of the Institute of Cost Accountants of India for the year ending 31st March, 2024 published in Notification No. G/20-CWA/9/2024 in Gazette of India dated 27th September, 2024.
- (7) A copy each of the following Notifications (Hindi and English versions) under Section 40 of the Companies Secretaries Act, 1980:-
- (i) The Annual Report and Audited accounts of the Institute of Company Secretaries of India for the year ending 31st May, 2024 published in Notification No. F. No. 104/44/Accts.-1(A) in INTRODUCTION in Gazette of India dated 23rd September, 2024.
- (ii) S.O.4111(E) published in Gazette of India dated 20th September, 2024, making certain amendments in the Notification No. S.O.1118(E) dated 9th March, 2023.

*The Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) on behalf of the Minister of Finance; and Minister of Corporate Affairs (Shrimati Nirmala Sitharaman) laid on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-

- (i) Notification No. 29/2024-Central Excise to be published in Gazette of India dated 2nd December, 2024, together with an explanatory memorandum seeking to rescind Notification No. 03/2022-Central Excise to 07/2022-Central Excise and No. 9/2022-Central Excise all dated 30th June 2022 removing Special Additional Excise Duty (SAED) on production of petroleum crude and on export of Aviation Turbine Fuel (ATF), motor spirit, commonly known as petrol and high speed diesel oil.
- (ii) Notification No. 30/2024-Central Excise to be published in Gazette of India dated 2nd December, 2024, together with an explanatory memorandum seeking to rescind Notification No. 10/2022-Central Excise and No. 11/2022-Central Excise both dated 30th June, 2022 removing rate of Road and Infrastructure Cess (RIC) on export of motor spirit, commonly known as petrol and high speed diesel oil.

4. Reports of Standing Committee on Consumer Affairs, Food and Public Distribution

Smt. Kanimozhi Karunanidhi presented the following Reports (Hindi and English versions) of the Standing Committee on Consumer Affairs, Food and Public Distribution (2024-2025):-

- (1) First Report on Action Taken by the Government on the Observations/ Recommendations contained in the Thirty-seventh Report of the Committee (Seventeenth Lok Sabha) on the subject 'Initiatives in the North- East in the field of Consumer Rights Protection' of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs).

* At 12.04 P.M

(2) Second Report on Action Taken by the Government on the Observations/ Recommendations contained in the Thirty-eighth Report of the Committee (Seventeenth Lok Sabha) on the subject 'Functioning of Warehousing Development and Regulatory Authority (WDRA)' of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).

(3) Third Report on Action Taken by the Government on the Observations/Recommendations contained in the Thirty-ninth Report of the Committee (Seventeenth Lok Sabha) on the subject 'Regulation of Weights and Measures with specific reference to Dispensing Machines at Fuel Stations' of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs).

(4) Fourth Report on Action Taken by the Government on the Observations/Recommendations contained in the Fortieth Report of the Committee (Seventeenth Lok Sabha) on the subject 'Transforming Fair Price Shops' of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).

5. Statements by Minister

The Minister of State (Independent Charge) of the Ministry of Skill Development and Entrepreneurship; and Minister of State in the Ministry of Education (Shri Jayant Chaudhary) laid a statement regarding the status of implementation of the recommendations contained in the 56th Report of the Standing Committee on Labour, Textiles and Skill Development on Implementation of Skill Acquisition and Knowledge Awareness for Livelihood Promotion (SANKALP) Project pertaining to the Ministry of Skill Development and Entrepreneurship.

**The Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) made a statement correcting the reply given on 25.11.2024 to Unstarred Question No. 101 asked by Shri Selvaganapathi T.M., MP, regarding "Increase in Counterfeit Currency".

** At 12.02 P.M

6. Motion for election of two Members to the Council of National Institutes of Technology, Science Education and Research (NITSER)

Shri Dharmendra Pradhan moved the following motion:-

“That in pursuance of clause (j) of sub-section (2) of Section 30 of the National Institutes of Technology, Science Education and Research Act, 2007, the members of this House do proceed to elect, in such manner, as the Speaker may direct, two members from amongst themselves to serve as members of the Council of National Institutes of Technology, Science Education and Research (NITSER) subject to the other provisions of the said Act.”

The motion was put to vote and adopted.

7. Motion for election of two Members to the Council of Indian Institutes of Technology (IITS)

Shri Dharmendra Pradhan moved the following motion:-

“That in pursuance of clause (k) of sub-section (2) of Section 31 of the Institutes of Technology Act, 1961, the members of this House do proceed to elect, in such manner, as the Speaker may direct, two members from amongst themselves to serve as members of the Council of Indian Institutes of Technology (IITs) subject to the other provisions of the said Act and rules made thereunder.”

The motion was put to vote and adopted.

12.06 P.M.

8. Government Bill – Introduced

The Coastal Shipping Bill, 2024.

12.07 P.M.

9. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- 1) Shri Khagen Murmu regarding need to revamp and develop Maldaha Airport in West Bengal for defence purposes.
- 2) Shri Mitesh Patel Bakabhai regarding need to undertake census of illegal immigrants in the country and to deport them to their respective countries.
- 3) Shri Baijayant Panda regarding need to provide financial support to Odisha for development of Green Energy Corridor.
- 4) Shri Santosh Pandey regarding setting up of a Maize Processing Unit in Rajnandgaon Parliamentary Constituency, Chhattisgarh.
- 5) Dr. Daggubati Purandeswari regarding need to develop Rajahmundry in Andhra Pradesh under HRIDAY Scheme.
- 6) Shri Yogender Chandolia regarding need to provide basic civic amenities in residential colonies of North Delhi.
- 7) Shri P. P. Chaudhary regarding need for integration of Artificial Intelligence in governance.
- 8) Shri Vijay Baghel regarding transfer of land under Bhilai Steel Plant to Government of Chhattisgarh.
- 9) Prof. Varsha Eknath Gaikwad regarding need to set up International Financial Services Centre in Mumbai.
- 10) Shri Ummeda Ram Beniwal regarding need to restart Border Area Development Programme and include the border districts of Rajasthan in the Vibrant Village Programme.
- 11) Shri Rahul Kaswan regarding laying of new railway lines in Churu Parliamentary Constituency, Rajasthan.
- 12) Adv. Dean Kuriakose regarding need to include 'Anchunadu Vellalar' community of Kerala in the Central list of other Backward Classes (OBC).

- 13) Shri Pushpendra Saroj regarding refund of money to people who invested in Sahara India Company.
- 14) Prof. Sougata Ray regarding ethnic violence in Manipur.
- 15) Shri Mani A. regarding need to provide road connectivity to Kalikarambu forest in Kondarahalli Panchayat of Dharmapuri District, Tamil Nadu under PMGSY.
- 16) Dr. Alok Kumar Suman regarding need to release financial assistance for construction of Y-line connection at Thawe Junction Railway Station in Gopalganj Parliamentary Constituency, Bihar.
- 17) Dr. M.P. Abdussamad Samadani regarding need to expedite completion of construction work alongwith provision of essential amenities on National Highway No. 66 in Kerala.
- 18) Shri Chandra Prakash Choudhary regarding need to take action against fraudulent travel agents.
- 19) Shri Balashowry Vallabhaneni regarding need to increase deadline for completion of Andhra Pradesh Rural Roads Project and also change the funding ratio to 90:10.
- 20) Shri Bhartruhari Mahtab regarding need for construction of an underpass on NH-55 at Radhakishorepur Panchayat in Athagarh block of Cuttack Parliamentary Constituency, Odisha.
- 21) Shri Rajeev Rai regarding need to include Bhojpuri language in the Eighth Schedule to the Constitution.
- 22) Shri Rajiv Pratap Rudy regarding need to ensure mandatory construction of service lanes along all the Highways.

12.08 P.M.

*(Due to interruptions, Lok Sabha adjourned till 11.00 A.M.
on Tuesday, the 3rd December, 2024.)*

UTPAL KUMAR SINGH
Secretary General